

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Contempt Case (Civil) No. 85 of 2017

Shriram Gope

... .. **Petitioner**

Versus

1. The State of Jharkhand

2. Manish Ranjan

... .. **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Arbind Kr. Jha, Advocate

For the Opp. Party : Mr. Aditya Raman, A.C. to G.A. - III

04/09.09.2021 The petitioner is aggrieved by non-compliance of the order dated 03.05.2016 passed in W.P.(S) No. 2231 of 2016.

Mr. Arbind Kr. Jha, learned counsel for the petitioner submits that though the order was passed on 03.05.2016 directing the concerned opposite party to dispose of the representation of the petitioner within a period of six weeks but it has taken two years to dispose of the representation which has further considered a subsequent development. He thus submits that the order dated 25.07.2018 is not in the teeth of the order dated 03.05.2016 passed in W.P.(S) No. 2231 of 2016.

However, considering the fact that the directions as given by this Court in W.P.(S) No. 2231 of 2016 has been complied with by disposing off the representation of the petitioner though after a considerable delay but at this stage in a contempt proceeding it would not be legally tenable to consider the submission advanced by the learned counsel for the petitioner.

The petitioner, if so aggrieved, may challenge the reasoned order dated 25.07.2018 in a separate proceeding.

This contempt application accordingly stands disposed of with the aforementioned observation.

(Rongon Mukhopadhyay, J.)